

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th July, 1980, agreed without any amendment to the Essential Services Maintenance (Assam) Bill, 1980 which was passed by the Lok Sabha at its sitting held on the 5th July, 1980".

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th July, 1980, agreed without any amendment to the Assam State Legislature (Delegation of powers) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 5th July, 1980".

12.20 hrs.

RE. CALLING ATTENTION NOTICE

MR. SPEAKER: Calling attention.

SHRI K. LAKKAPPA (Tumkur): Before that, with your permission, I want to mention about an important matter, i.e. about foreign agencies which are working...

MR. SPEAKER: Not allowed. You can come under rule 377.

(Interruptions)**

MR. SPEAKER: Nothing should be recorded. Mr. Lakkappa, you are a

very senior Member of this House. You have given a 'calling attention notice on this. I can allow it if it is in proper order. Let me decide. If everybody behaves like this in this House, then only God can help.

(Interruptions)**

SHRI BHAGWAT JHA AZAD (Bhagalpur): I would like to know for our future guidance: under rule 377 you are accepting everyday two, three Members what they want to raise. Mr. Lakkappa said that he gave you in writing under Rule 377. We would like to know: why was it rejected? Was it not in proper form? Was it not in time? Because in this House under 377 you have accepted many issues which are much less important than what Mr. Lakkappa has raised. We would also like to give something in writing. So, we want to know for our future guidance: on what ground did you reject it?

प्रश्न महोदय . किस ने रिजेक्ट किया है
किस ने आपको बताया है ?

SHRI BHAGWAT JHA AZAD: That is what you should say that you have not rejected it.

MR. SPEAKER: That is what I am telling him all the time.

SHRI BHAGWAT JHA AZAD: He did not hear it.

MR. SPEAKER: He does not want to hear it.

SHRI BHAGWAT JHA AZAD: So, it is still under your consideration.

MR. SPEAKER: I have received a number of calling attention notices on this and they are under my active consideration. I have not rejected any of them. So, how can I say?

SHRI K. LAKKAPPA: Sir, when I gave notice of Call Attention on this subject...

MR. SPEAKER: Why do you say like this? You are a very senior Member of this House. You know, I have not rejected it. Then why don't you cooperate and let this House run?

SHRI K. LAKKAPPA: Sir, I am seeking your protection.

MR. SPEAKER: You are not seeking my protection. Mr. Lakkappa, you could have talked to me and I could have explained to you.

12.24 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE
LAW AND ORDER SITUATION IN DELHI**

श्री कृष्ण प्रताप सिंह (महाराजगंज) . में अविश्वसनीय लोक महत्व के निम्न लिखित विषय की ओर गृह मंत्री जी का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दे :

'दिल्ली में कानून और व्यवस्था की बिगड़ती हुई स्थिति और इस संदर्भ में 9 जुलाई, 1980 को खारी बावली, दिल्ली में दिन दहाड़े हुई डकैती की घटना तथा इस स्थिति को सुधारने के लिए सरकार द्वारा की गई कार्यवाही।'

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):** Sir, although there has been noticeable decline in crimes in recent months, it is regrettable that incidents of this type do occur sometimes.

In the incident of dacoity at Khari Baoli, a gang of 6 men armed with knives and country made pistols entered the premises on the first floor,

located in Katra Ishwari Bhavan at 12.40 hours. They blind-folded the eight persons present in the premises and tied their hands and feet. They looted property worth approximately Rs. 10000/- including cash of Rs. 6000/- 7000/-. No violence took place. Only a minor bruise was suffered by one of the victims. The dacoits left the premises at about 14.05 hours. The incident was reported to the police at 14.25 hours and the police reached the site at 14.40 hours. A case under section 395/398 IPC has been registered at P. S. Lahori Gate. Investigation of the case is in progress and all efforts are being made to apprehend the culprits.

After the new government came into power, a number of steps have been taken for improving the law and order situation in the Capital, including creation of new Police Stations, augmenting the staff of the existing police stations, replacement of old vehicles, modernisation of the Control Room and improvement of the communication system, etc.

The Delhi Police has intensified foot and mobile patrolling with walkie-talkie sets and wireless fitted motor cycles. The Home Guards have also been inducted for night and early morning hour patrolling. Continuous drives by the Special Squad of the districts to detect criminals and other bad characters have been undertaken.

The law and order situation is under constant review at the levels of the Police Commissioner, and the Lt. Governor. Home Minister himself has held reviews with officials.